

**GOVERNMENT OF INDIA  
STATISTICS AND PROGRAMME IMPLEMENTATION  
LOK SABHA**

UNSTARRED QUESTION NO:2434  
ANSWERED ON:24.11.2010  
OPEN TENDER ON MPLAD SCHEMES  
Sethi Shri Arjun Charan

**Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:**

- (a) whether the Government is aware that in the States and UTs while MPLAD funds are being executed as per the concerned MLA's recommendations, the MPLAD schemes funds are being executed on open tender process;
- (b) if so, the details thereof; State-wise, including Orissa;
- (c) whether such open tendering of MPLAD schemes is violating the set guidelines issued by the Government;
- (d) if so, the steps taken by the Government to follow uniform policy in the implementation of MPLAD schemes; and
- (e) the details of advisory issued or proposes to be issued to the District Authority and State/UT Governments in this regard?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE), MINISTRY OF COAL AND STATISTICS & PROGRAMME IMPLEMENTATION  
(SHRI SRIPRAKASH JAISWAL)

(a)to(d) The Member of Parliament Local Area Development Scheme (MPLADS) is administered through a set of guidelines. Para 3.3 of the MPLADS guidelines stipulates that the District Authority shall identify the Implementing Agency capable of executing the eligible work qualitatively, timely and satisfactorily. The District Authority shall follow the established work scrutiny; technical, work estimation, tendering and administrative procedure of the State/UT Government concerned in the matter of work execution, and shall be responsible for timely and effective implementation of such works.

(e) It is up to the State Governments to prescribe the procedure for execution of works under the MLALAD Scheme. As such, no advisory to State/UT Governments has been issued or is being issued in this regard.